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GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

N O T I F I C A T I O N
Imphal, the 19th January, 2026

No. RRDP-23/2/2024-DP-DP: In exercise of the powers conferred by the proviso to article 309 read with article 234 of the Constitution of India, the Governor of Manipur, in consultation with the High Court of Manipur and the Manipur Public Service Commission, is pleased to make the following rules further to amend the Manipur Judicial Service Rules, 2005, namely:

THE MANIPUR JUDICIAL SERVICE (THIRTEENTH AMENDMENT) RULES, 2025

1. **Short title and commencement. –**

(1) These rules may be called the Manipur Judicial Service (Thirteenth Amendment) Rules, 2025.

(2) These rules shall come into force on the date of their publication in the Official Gazette of Manipur.

2. **Amendment of Rule.-** In rule 7 of the Manipur Judicial Service Rules, 2005 (hereinafter referred to as the Principal Rules),

(1) In Sl. No. 1

(a) In column 3,-

(i) at para no. (ii), the figure “65%” shall be substituted by the figure “50%”; and

(ii) para no. (iii) shall be substituted by the following, namely:

“25% of the cadre of the service shall be filled up by promotion from the cadre of Grade II of the service with not less than three years of regular service as Grade II and a minimum of seven years’ total service rendered as Grade III and Grade II

through limited departmental competitive examination (LDCE) as conducted by the High Court in Schedule-B of the specified Rules. In case, any post reserved for LDCE remains vacant, the same shall be filled through regular promotion on the basis of merit-cum-seniority in that particular year. The vacant posts in the ratio considered for LDCE shall be carried out from the simultaneous selection process carried out for regular promotions of the same year."

(b) In column 4, at para no. 2, the following explanation shall be added namely:

"*Explanation.- Advocate includes government pleaders and public prosecutors.*"

(c) In column 4, after para no. 2, the following para shall be inserted, namely:

"2A. In respect of in-service Judicial Officer, the officer must have completed continuous 7(seven) years or more in Bar before entering Judicial Service or continuous 7(seven) years or more as a Judicial Officer or a combined experience of 7(seven) years or more as Advocate and as a Judicial Officer on the last date fixed for submission of application."

(2) In Sl. No. 2, in column 3, the existing para shall be numbered as (i) and after para no. (i) so numbered, the following para no. (ii) shall be inserted, namely:-

"(ii) 10% of the cadre of the service shall be filled up by promotion from the cadre of Grade III of the service with not less than three years of regular service as Grade III through limited departmental competitive examination (LDCE) as conducted by the High Court in Schedule-B of the specified Rules. In case, any post reserved for LDCE remains vacant, the same shall be filled through regular promotion on the basis of merit-cum-seniority in that particular year. The vacant posts in the ratio considered for LDCE shall be carried out from the simultaneous selection process carried out for regular promotions of the same year."

(3) In Sl. No. 3, in column 4, after para no. (3), the following para no. (4) shall be inserted, namely,-

"(4) Must have practiced for a minimum period of three years as an advocate and it is mandatory to produce a certificate to that effect duly certified either by the Principal Judicial Officer of that Court or by an advocate of that Court having minimum standing of 10 years duly endorsed by the Principal Judicial Officer of such a District or a Principal Judicial Officer at such a station. In case the candidate is practicing before the High Courts or the Supreme Court, he shall be certified by an advocate who has a minimum standing of 10 years duly endorsed by an Officer designated by that High Court or the Supreme Court. Experience gained while working as Law Clerks with any Judges or Judicial Officers in the Country shall also be considered while calculating their total number of years of practice. Further, the number of years of practice shall be calculated from the date of provisional enrolment/registration with the concerned State Bar Council."

3. **Amendment of SCHEDULE-A.-**
In the existing SCHEDULE-A appended to the Principal Rules:

(1). Under the heading GRADE-I:
a. Sl. No.5, District & Session Judge, number of post shall be "10";

(2) after Sl. No. 16, the following shall be inserted, namely;
"17. Judge, Special Court Manipur for NIA cases -1"

(3) Under the heading GRADE-II:
a. Sl. No.2, Chief Judicial Magistrate, number of post shall be "10";

(4) Total MJS cadre posts shall be "72".

4. **Amendment of SCHEDULE-B.-**

In the SCHEDULE-B appended to the Principal Rules:

(1) at para no.1, sub-para A, clause (1), the words "2 hours" appearing at sub-clause (i) and sub-clause (ii) and the word "two hours" appearing at sub-clause (iii) shall be replaced with the words "3 hours".

(2) at para no. 1, under sub-para A, clause (1), sub-clause (ii) shall be substituted with the following sub-clause (ii), namely:

"(ii) Paper-II.- One paper of 100 marks of not less than 3 hours duration regarding problems of law as regards the Transfer of Property Act, Code of Civil Procedure, Specific Relief Act, Code of Criminal Procedure, Indian Evidence Act, Indian Penal Code, Limitation Act, Bharatiya Nyaya Sanhita, Bharatiya Nagarik Suraksha Sanhita and Bharatiya Sakshya Adhiniyam."

(3) at para no. 1, under sub-para A, after clause (1), the following para shall be inserted namely:

"1A. A limited departmental competitive examination (LDCE) for recruitment to the service in Grade-II shall be held at such intervals by the High Court from time to time as determined. The examination shall be conducted with syllabus as below:-

(i) Paper-I: One paper of 100 marks of not less than 3 hours duration to test General Knowledge, Aptitude, Intelligence, Test of Comprehension and Expression of Law and General English including Essay Writing on Legal Topic and Information Technology.

(ii) (ii) Paper-II.- One paper of 100 marks of not less than 3 hours duration regarding problems of law as regards the Transfer of Property Act, Code of Civil Procedure, Specific Relief Act, Code of Criminal Procedure, Indian Evidence Act, Indian Penal Code, Limitation Act, Bharatiya Nyaya Sanhita, Bharatiya Nagarik Suraksha Sanhita and Bharatiya Sakshya Adhiniyam.

(iii) Paper-III.- One paper of 100 marks of not less than 3 hours duration consisting of Judgment Writing.
(iv) Viva-Voce: 50 marks".

(4) at para no.1, under sub-para A, clause (2) shall be deleted.

(5) after para no.1, the following para no. 2 shall be inserted, namely:
"2. The Competitive Examination for recruitment to Grade-III of the Service shall be held at such intervals as the High Court from time to time determine. The Examination shall be conducted by the High Court in accordance with the following syllabus:-

(i) Paper on English (100 marks.)
   a. Essay Writing.
   b. Precis Writing.
   c. Grammar etc.

(ii) General Knowledge (100 marks.)
   a. Objective Type.
   b. Aptitude Test.

(iii) Law Paper-I (100 marks)
   a. Constitution of India.
   b. Code of Civil Procedure.
   c. Transfer of Property Act.
   d. Indian Contract Act.

(iv) Law Paper-II (100 marks.)
   a. Indian Penal Code.
   b. Code of Criminal Procedure.
   c. Indian Evidence Act.
   d. Law of Torts.
   e. Bharatiya Nyaya Sanhita.
   f. Bharatiya Nagarik Suraksha Sanhita.
   g. Bharatiya Sakshya Adhiniyam.

(v) Interview/Viva-voce (70 marks.)

(6) Clause (3) under para no. 1, sub-para A, shall be re-numbered as para no. 3.

5. **Amendment of SCHEDULE-BB.-**

(1) In the existing SCHEDULE-BB appended to the Principal Rules, para C shall be substituted with following, namely:

C. 90% (Ninety percent) of the cadre in Grade-II shall be filled up by regular promotion on seniority-cum-merit basis from the cadre of Grade-III.

Sl. No.	Description	Date
1	Number of vacancies to be notified by the High Court. Vacancies to be calculated including – (a) existing vacancies; (b) future vacancies that may arise within one year due to retirement; (c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of posts.	**31st March**
2	Publication of list of eligible officers – (a) the list may be put on the website; (b) zone of consideration should be 1:3 of the number of vacancies.	**15th May**
3	Receipt of judgments from the eligible officers	**30th May**
4	Viva Voce Criteria: (a) ACR for last five years (b) Evaluation of judgments furnished; and (c) Performance in oral interview	**1st to 16th August**
5	Declaration of final select list and communication to the appointing authority – (a) Result may be put on the website and also published in the newspaper (b) Select list be published in order of merit	**15th September**
6	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	**30th September**
7	Last date for joining	**31st October**

(2) In the existing SCHEDULE-BB appended to the Principal Rules, after para C, following para C1 shall be added, namely:

C1. 10% (Ten percent) of the cadre in Grade-II shall be filled up by promotion through limited departmental competitive examination (LDCE) from the cadre of Grade-III having not less than three years of regular service in Grade-III.

Sl. No.	Description	Date
1	Number of vacancies to be notified by the High Court. Vacancies to be calculated including – (a) existing vacancies; (b) future vacancies that may arise within one year due to retirement; (c) future vacancies that may arise due to elevation to the High Court, death or otherwise, say ten percent of posts.	**31st March**
2	Publication of list of eligible officers – (a) the list may be put on the website; (b) zone of consideration should be 1:3 of the number of vacancies.	**16th April**
3	Last date for receipt of application.	**30th April**
4	Publication of list of eligible applicant. List may be put on the website.	**15th May**
5	Despatch / issue of admit cards to the eligible applicants.	**16th May to 15th June**
6	Written examination may be – (a) objective questions with multiple-choice which can be scrutinized by the computer; and (b) subjective/narrative.	**30th June**
7	Declaration of result of written examination – (a) result may be put on the website and also published in the newspaper; (b) the ratio of 1:3 of the available vacancies to the successful candidates be maintained	**16th August**
8	Viva voce	**1st to 7th September**
9	Declaration of final select list and communication to the appointing authority: (a) result may be put on the website and also published in the newspaper; (b) select list be published in order of merit and should be double the number of vacancies notified. (c) Select list shall be valid till the next select list is published.	**15th September**

10	Issue of appointment letter by the competent authority for all existing vacant posts as on date.	**30th September**
11	Last date of joining	**31st October**

6. **Amendment of SCHEDULE-D.-**

In the SCHEDULE-D appended to the Principal Rules -

(1) at para B, for sub-para (iii), the following shall be substituted, namely:-

"(iii) The Officers shall compulsorily undergo at least one year of training before presiding in a Court and after completion of the training, the Officers shall be given posting."

(2) at para B, sub-para (iv) shall be deleted.

7. **Amendment of SCHEDULE-E.-**

In the SCHEDULE-E appended to the Principal Rules, at para 2. PROMOTION, after the heading "From Grade-II to Grade-I under sub-rule 7(1) (II)", after sub-para (iii) the following shall be added, namely,-

"(iv) Must possess updated knowledge of law.
(v) Quality of judgments rendered.
(vi) Disposal rate in the preceding five years.
(vii) Performance in viva-voce.
(viii) General perception and awareness and communication skills."

M. RABICHANDRA SINGH,
Under Secretary (DP),
Government of Manipur.

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